

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4210/2015

(Arising out of impugned final judgment and order dated 16-08-2013 in CRLA No. 1199/2002 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No.23686/2018-CONDONATION OF DELAY IN FILING and IA No.23690/2018-EXEMPTION FROM FILING O.T. and IA No.23695/2018-impleading party and IA No.32218/2018-APPLICATION FOR BAIL)

Date : 09-03-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. H.N.Nagmohan Das, Sr. Adv.
Mr. Prabhu Singh, Adv.
Mr. Rohit Pandey, Adv.
Mr. Shekhar G.Devasa, Adv.
Ms. Anushruti Tripathi, Adv.
Mr. Beerendra Singh, Adv.
Mr. Saransh Tripathi, Adv.
Mr. Manish Tiwari, Adv.
Mr. V. N. Raghupathy, AOR

For Respondent(s) Mr. Ashok Kumar Mishra, Adv.
Mr. Onkar Singh, Adv.
Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exem. from filing O.T. is allowed.

Delay condoned.

Issue notice.

(SHASHI SAREEN)
AR CUM PS

(CHANDER BALA)
BRANCH OFFICER